
(2022) 09 NCLT CK 0059

In the National Company Law Tribunal

Case No : IA Nos. 303, 304, 305, 309 Of 2022 In CP (IB) No. 68/ALD/2021

Govind Ram Dewangan & Ors

APPELLANT

Vs

Milani Techno Engineering Ltd

RESPONDENT

Date of Decision : 27-09-2022

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 21(1), 21(6a), 21(6b)

Citation : (2022) 09 NCLT CK 0059

Hon'ble Judges : Harnam Singh Thakur, Member, (J); Subrata Kumar Dash, Member (T)

Bench : Division Bench

Advocate : N. Raja Singh, Shravan Chandrashekhar

Final Decision : Disposed Of

Judgement

IA No. 303/2022

The present application has been filed under Section 21(1) of IBC R/w Rule 17(1) IBBI by IRP to take on record the list of creditors for Corporate Debtor, the same is taken on record.

Accordingly, IA NO. 303/2022 is disposed.

IA No. 304/2022

The present application has been filed under Section 21(6a) (b) of the IBC, 2016 by the IRP to appoint Mr. Sanjeev Gupta, Authorised Representative to represent the class of creditors. It is stated that due procedure has been followed as per Regulation 4A of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. Mr. Sanjeev Gupta has been selected as Authorised Representative to represent the class of creditors, with 100% voting shares of all the class of creditors.

Keeping in view the facts and circumstances mentioned in the application, the application is allowed and Mr. Sanjeev Gupta is appointed as Authorised

Representative to represent the class of creditors.

Accordingly, IA 304/2022 is allowed and disposed of.

IA No. 305/2022

The present application has been filed under Section 21(1) of IBC R/w Rule 17(1) IBBI by IRP to take on record the list of creditors for Corporate Debtor. The same is taken on record.

Accordingly, IA NO. 305/2022 is disposed of.

IA No. 309/2022

The present application is listed for taking up the first progress report. The same be taken on record subject to just exceptions.

Accordingly, IA NO. 309/2022 is disposed of.